

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 14 JUL 1993

APPLICATION NO(s). 674 / 90

Applicant(s)

To P.N. Ananda Rao. vs

Respondent(s)

Director Airbone
Mineral Survey

1. P.N. Ananda Rao, No. 741, Devendra
Palaya, opposite MSR High School.
Bangalore-54.
2. The Director, Air Bone Mineral
Survey and Exploration wing,
Geological Survey of India, 55th, 40th
Cross, 8th Block, Jayanagar, Blone-82
3. The Dy. Director General, Airbone
Mineral Survey and Exploration wing
Geological Survey of India No. 2 Church
Street, Bangalore-1.
4. Sri. M.S. Nagaswamy, Advocate, Sujatha
Complex, Cross, Gandhi Nagar Blone-9.
5. Sri. M. Vasudeva Rao. Central Govt.
Standing Counsel, High Court Building
Bangalore

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 30.6.93

olc

N. Suresh
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

14/7/93

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THIRTIETH DAY OF JUNE, 1993

Present: Hon'ble Justice Mr. P.K.Shyamsundar, Vice Chairman
Hon'ble Mr. V.Ramakrishnan, Member (A)

APPLICATION NO.674/1990

Sri P.N.Ananda Rao
Aged 30 years,
S/o Sri R.Narasinga Rao,
No.741, Devendra Palya,
Opp. M.S.R. High School,
Bangalore-560 054

.... Applicant

(Dr.M.S. Nagaraja - Advocate)

Versus

1. The Director,
Airborne Mineral Survey &
Exploration Wing,
Geological Survey of India,
55/C, 40th Cross, 8th Block,
Jayanagar,
Bangalore-560 082.
2. The Deputy Director General,
Airborne Mineral Survey &
Exploration Wing,
Geological Survey of India,
No.2, Church Street,
Bangalore-560 001.
3. Shri K.C.Chikkanna,
S/o Sonna Chikkaiah,
Technical Operator,
G.S.I., M.A.S.E.,
Prestige Complex,
Church Street,
Bangalore-1.

... Respondents

(Shri M.Vasudeva Rao - Advocate for R1 and R2)

This application having come up for hearing
before this Tribunal today, Hon'ble Justice Mr.P.K.Shyam-
sundar made the following:



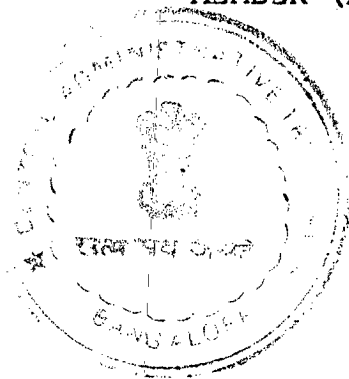
We note that an interim direction has already been issued by this Tribunal on 30.10.1992, which is operating at present. With the consent of all concerned, the matter is disposed off finally with the direction that the interim order passed on 30.10.1992 will continue subject to the decision of the Supreme Court in Mallik's case referred to in that order.

Sd-

MEMBER (A)

Sd-

VICE CHAIRMAN



TRUE COPY

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

14/7/93